

preserved at all costs and endeavour should be to extend forest cover to the desired one-third of total geographical area.

- (v) To prevent the diversion of good agricultural land for non-agricultural purposes especially when less productive land is available. Arrangement should be made to see that this is continuously monitored at the State level.
- (vi) Preparation of detailed inventories of land, soils, plants, animals and human beings for formulating integrated plan (s) of action.
- (vii) To intensify soil and water conservation programme including land reclamation with sufficient outlays.
- (viii) To undertake a time bound soil and land use survey programme.
- (ix) To review all Acts relating to land use. There is need for a single comprehensive legislation of land use to improve the present data base.
- (x) To increase public awareness in the programmes of land use and management.
- (xi) To ensure people's participation and involvement of voluntary organisations to undertake programmes for controlling land degradation and wasteland development.
- (xii) To ensure integrated land and water resource management with better crop/plant technology for improvement of productivity from rainfed areas.

The National Land Use and Conservation Board in its first meeting held on 17th October, 1985, while appreciating the work of the Committee of Experts in preparing the draft outline of National Land Use Policy decided to set up a Committee under the Chairmanship of Shri B. B. Vohra, Chairman, Advisory Board

on Energy, to redraft the Land Use Policy Statement which inter alia should take into consideration people's participation and issues like motivation and incentives and also consider the role of science and technology inputs in optimising land use and management. The action plan for implementation of National Land Use Policy will emerge from the National Land Use Policy Statement after it is finalised by the National Land Use and Conservation Board.

Telecast of Oriya Films and Songs

*9. SHRI SOMNATH RATH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether any Oriya songs and films are telecast in the Pradeshink Chitrahaar, if so, at what interval ; and

(b) whether great resentment has been expressed by Oriya people residing all over India that due attention is not given by TV Centres to telecast Oriya films and songs whereas more attention is given to films and songs in other regional languages ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) Yes, Sir. During the last one year four songs from Oriya feature films were telecast, two in October, 1984 and one each in May and June, 1985.

(b) No such reaction has come to notice.

National Oilseeds and Vegetable Oils Development Board

*10. SHRI MANVENDRA SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) functions of the National Oilseeds and Vegetable Oils Development Board ;

(b) how the Board has helped to boost the oilseed production in the country ; and

(c) amount of money to be given as fund to the Board during Seventh Five Year Plan with details thereof?

THE MINISTER OF AGRICULTURE (S. BUTA SINGH): (a) Functions of the Board are laid down under Section 9 of the National Oilseeds and Vegetable Oils Development Board Act, 1983. A Statement containing the functions of the Board is given below.

(b) The Board has decided to evolve a long term strategy covering all aspects of production, processing, marketing, prices, modernisation of technology and processing facility and research etc. to accelerate the production of oilseeds and vegetable oils.

(c) No provision has so far been made in the Seventh Five Year Plan for the schemes of the Board. However, a sum of Rupees five crores as grant from the cess proceeds under the Vegetable Oils Cess Act, 1983 has been provided in the Budget for 1985-86 to meet the expenditure on the activities of the Board.

Statement

(a) : Functions of the National Oilseeds and Vegetable Oils Development Board laid down under section 9 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

9. (1) It shall be the duty of the Board to promote, by such measures as it thinks fit, the development under the control of the Central Government of the oilseeds industry and the vegetable oils industry.

(2) Without prejudice to the generality of the provisions contained in subsection (1), the measures referred to therein may provide for :—

(a) taking such measures for the development of the oilseeds industry and the vegetable oils industry as would enable farmers, particularly

small farmers, to become participants in, and beneficiaries of, the development and growth of the oilseeds industry and the vegetable oils industry ;

(b) recommending measures for improving the marketing of oilseeds, products of oilseeds and vegetable oils and for their quality control in India ;

(c) imparting technical advice to any person who is engaged in the cultivation of oilseeds or the processing or marketing of oilseeds and its products ;

(d) providing for, or recommending, financial or other assistance for the production and development of adequate quantity of breeders' seeds, foundation seeds and certified seeds of high quality, arranging supply of inputs for the oilseeds, growers, adoption of improved methods of cultivation of oilseeds and modern technology for processing of oilseeds, extension of areas under oilseeds cultivation with a view to developing the oil-seeds industry and the vegetable oils industry ;

(e) recommending such measures as may be practicable for assisting oilseeds growers to get incentive prices, including recommending as and when necessary, after consultation with the Agricultural Prices Commission, minimum and maximum prices for oilseeds and products of oilseeds and vegetable oils ;

(f) recommending and taking such measures as may be necessary for collection, procurement and maintenance of buffer stocks of oilseeds for stabilising the price situation and market conditions in respect of oilseeds, products of oilseeds and vegetable oils ;

(g) recommending and taking such measures as may be necessary for the :—

- (i) promotion and development of storage facilities ;
- (ii) establishment of processing units, in respect of oilseeds, and rendering such financial or other assistance as may be considered necessary for such purposes ;
- (iii) promotion of oilseeds growers' co-operatives and other appropriate agencies, with a view to achieving integration between production, processing and marketing of oilseeds ;
- (h) recommending measures for regulating import, export or distribution of oilseeds or products of oilseeds or vegetable oils in the context of an integrated policy and programme of development of oilseeds and vegetable oils ;
- (i) collecting statistics from growers of oilseeds, dealers in oilseeds, manufacturers of products of oilseeds and vegetable oils and such other persons and institutions as may be necessary on any matter relating to the oilseeds industry vegetable oils industry and publishing the statistics so collected or portions thereof or extracts therefrom ;
- (j) recommending the setting up and adoption of grade standards for oilseeds and their products and vegetable oils ;
- (k) financing suitable schemes in consultation with the Central Government and the Governments of the States where oilseeds are grown on a large scale, so as to increase the production of oilseeds and to improve their quality and yields ; and for this purpose evolving schemes for the award of prizes or grant of incentives to growers of oilseeds and the manufacturers of oilseeds products and vegetable oils and for providing marketing facilities for oilseeds products and vegetable oils ;

- (l) assisting, encouraging, promoting, co-ordinating and financing agricultural, technological, industrial or economic research on oilseeds, their products and vegetable oils in such manner as the Board may deem fit by making use of available institutions ;
- (m) undertaking publicity work on the research and development of the oilseeds industry and the vegetable oils industry ;
- (n) setting up of regional offices and other agencies for the promotion and development of production, processing, grading and marketing of oilseeds and its products and vegetable oils in different States and Union territories for the efficient discharge of the functions of the Board ;
- (o) Such other matters as may be considered necessary for the purpose of carrying out the functions of the Board or as may be prescribed.

(3) The Board shall perform its functions under this section in accordance with, and subject to such rules as may be made by the Central Government in this behalf.

Recruitment of Workers for Foreign Countries by Fake Agents

*11. SHRI U.H. PATEL : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that a number of fake agents are recruiting labour for sending them to foreign countries by giving them various types of fake promises ;

(b) whether Government received any complaints from labour and duped clients from Delhi, Rajasthan, Bombay, Maharashtra, Gujarat, Orissa and Kerala during 1 January, 1983 to 30 September, 1985 ; and

(c) if so, the details thereof and action taken against such agents and agencies ?